

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**  
**IB/561/ND/2020**

**IN THE MATTER OF:**

Quippo Infrastructure Ltd	...	Applicant
Versus		
Haridwar Infrastructure Pvt Ltd	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the Applicant. Proxy Counsel on behalf of the Respondent is present through VC and submitted that arguing Counsel is on his legs before the another Court. Let this matter be posted to **27.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**